

parcels and goods during the years 1968-69 and 1969-70.

(b) the amount of loss sustained by the Railways on account of wagon breaking during the same period;

(c) the total loss sustained on account of theft of Railway properties during the said period;

(d) the amount spent during the period on the maintenance of Railway Protection Force for prevention of theft/pilferage/wagon breaking etc; and

(e) the remedial measures adopted by the Railway Administration in this regard ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) The only reliable index for losses sustained by the Railways on account of pilferage is the amount of compensation paid under this head. The amount of compensation paid on account of pilferages during the years 1968-69 & 1969-70 are Rs. 4,33,76,371 and Rs. 4,87,29,403 respectively.

(b) The figures of losses sustained by the Railways on account of wagon breaking are not maintained separately.

(c) The total loss sustained by the Indian Railways on account of theft of Railway properties during the above period is Rs. 32.08 lakhs and Rs. 35.68 lakhs respectively.

(d) The amounts spent on maintenance of Railway Protection Force during the period 1968-69 and 1969-70 was Rs. 10.82 crores and Rs. 11.40 crores respectively.

(e) A statement is laid on the Table of the House. [Placed in Library See No. L.T. 412/71].

Shifting of Major Law Courts of Manipur to new sites

2139. SHRI N. TOMBI SINGH : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government of Manipur is considering a plan to shift the major Law Courts of Manipur to a new site; and

(b) if so, the main features thereof ?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : (a) Yes, Sir.

(b) Civil and Sessions Courts are proposed to be shifted to Lamphelpat and a plan has been prepared for this purpose. A site has also been provisionally selected for construction of High Court building as and when this becomes necessary.

Quick disposal of cases in the Law Courts of Manipurs.

2140. SHRI N. TOMBI SINGH : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether any step has been taken to quicken the disposal of cases in the law courts of Manipur; and

(b) if so, the details thereof ?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : (a) Yes, Sir.

(b) Instructions have been issued by the Judicial Commissioner directing the District & Sessions Judge to hold a monthly meeting with the Presiding Officers of